Bench of Settlement commission (Income Tax and Wealth Tax) can authorise the Vice-chairman or other Members appointed to the Bench to discharge functions of Vice-chairman or, as the case may be, other Member of another Bench; if so the details in this regard; and

(b) whether under these provisions, Vicechairman of one Bench can be authorised to discharge functions of a Member of another Bench?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): (a) and (b) Yes, Sir.

Concessional Loans from IMF to. Retire Debts

3796. SHRI INDER KUMAR GUJRAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are planning to evolve a strategy to retire a part of its

debts with -the help of-eononsional. -loans from the I.M.F. under its Enhanced Structural Adjustment Facility (ESAF);

- (b) the total amount of foreign debt as on 1st February, 1993; and
- (c)the amount of non-concessional component in this loan burden?

THE MINISTER OF STATE IN THE MINSTRY OF FINANCE (SHRI M. V. CHANDRASEKHAR MURTHY): (a) The Government is desirous of retiring high cost debt and for the present has decided to pre-pay the outstanding to IMF due for 1994-95 out of its own foreign exchange reserves. As regards concessional assistance from the IMF under ESAF at a future date, a view will be taken depending" on our external payment position.

(b) and (c) Accounts of the Government are maintained on financial year basis. Therefore, information as on 31-3-94 as published in Economic Survey 1993-94 is given below:

	Rupees in Crores	U. S. S. Million
(a)Multilateral		
_		15503
(ii) Non-concessional	29552	9505
(b) Bilateral		
(i) Concessional.	43463	13978
(ii) Non-concessional	6795	2176
(c) IMF	14985	4799
(d) Export Credit	13484	4322
(e) Commercial Borrowing	36251	11606
(f) NRI and F(B&0) Deposits	35265	11238
		10616
		6347
TOTAL	280977	90090

Weeding Out Corrupt Staff in Banks

3797. SHRI 'RAJNI RANJAN SAHU: SHRI SUSHILKUMAR SAM-BHAJIRAO SHINDE:

Will the Minister of FINANCE ' be pleased to state:

(a)whether,a process has been initiated to weed out the corrupt staff in banks

under a .scheme for reorganisation of the banks;

- (b) if so, what are the details of the scheme;' and'
- (c) what steps have so far been taken in pursuance thereof?

-THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V.